



2026:KER:33786

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

MONDAY, THE 18TH DAY OF MAY 2026 / 28TH VAISAKHA, 1948

BAIL APPL. NO. 2193 OF 2026

CRIME NO.182/2026 OF PUTHOOR POLICE STATION, KOLLAM

PETITIONER/ACCUSED:

RAJAN BABU @ MURARI THANTRI,
AGED 47 YEARS
S/O VASUDEVAN, SARASWATHY MANDIRAM,
VENDAR, NEDUVATHOOR, AREEKAL, PUTHOOR,
KOLLAM, PIN - 691507

SRI.VISHNU BHUVANENDRAN
SMT.B.ANUSREE
SRI.NOYAL JOHNY
SRI.JOEL CHALAMANA
SRI.ASIF IRFAN

RESPONDENT:

STATE OF KERALA,
REPRESENTED BY BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM, PIN - 682031

SRI.M.C. ASHI, SR. PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
18.05.2026, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



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ORDER

This application is filed under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (for short, BNSS) seeking regular bail.

2. The applicant is the sole accused in Crime No.182/2026 of Puthoor Police Station, Kollam District. The offences alleged are punishable under Sections 64(1), 74, 75(1)(i), 76, 115(2) and 118(1) of the Bharatiya Nyaya Sanhita, 2023 and Sections 3(b), 4(1), 7 and 8 of the Protection of Children from Sexual Offences Act, 2012.

3. The prosecution case, in short, is that the victim, who is a female child aged 16 years, accompanied by her mother on 08.02.2026 at 11.30 a.m., visited the astrology centre being run by the applicant after obtaining a prior appointment for consultation. It is alleged that during consultation, the applicant told them that the victim was afflicted by an evil spirit and that certain special poojas were required to remove the same. The victim was thereafter taken by him to a separate room on the pretext of conducting pooja. It is alleged that inside the room, the applicant instructed the victim to remove her dress as a part of a



perpetrated ritual. When she refused to comply with the said demand, the applicant allegedly assaulted her and attempted to commit sexual assault upon her and thereby committed the aforementioned offences.

4. I have heard Sri.Vishnu Bhuvanendran, the learned counsel for the applicant and Sri.M.C.Ashi, the learned Senior Public Prosecutor. Perused the case diary.

5. The learned counsel for the applicant submitted that the applicant is innocent and has been falsely implicated in the present case. The counsel further submitted that no materials are on record to connect the applicant with the alleged crime; hence, he is entitled to bail. On the other hand, the learned Senior Public Prosecutor submitted that the alleged incident occurred as a part of the intentional criminal acts of the applicant, and he is not entitled to bail at this stage.

6. The applicant was remanded to judicial custody on 09.02.2026. A perusal of the case diary would reveal that the accusation against the applicant is very serious, and it *prima facie* shows a premeditated criminal act on his part. The available medical records would show that bite marks were seen on the lips of the minor victim. The victim has narrated the entire incident in



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the FIS. I see no reason to disbelieve the same. That apart, the blood stains belonging to the victim were recovered from the place of occurrence along with her bloodstained dress. It is true that the final report has already been filed. However, considering the seriousness of the allegation, I am not inclined to grant bail to the applicant.

The bail application, accordingly, is dismissed.

**Sd/-
DR. KAUSER EDAPPAGATH
JUDGE**

NP



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APPENDIX OF BAIL APPL. NO. 2193 OF 2026

PETITIONER ANNEXURES

- Annexure-III** TRUE COPY OF THE COMPLAINT PREFERRED BY WIFE OF THE PETITIONER BEFORE THE STATE POLICE CHIEF DATED 16.02.2026 ALONG WITH ITS RECEIPT
- Annexure-IV** TRUE COPY OF THE ORDER DATED 08-04-2026 IN CRL. M.P NO. 07/2026 OF THE HONOURABLE COURT OF THE FAST TRACK SPECIAL JUDGE, KOTTARAKKARA
- Annexure-V** TRUE COPY OF THE MEDICAL CERTIFICATE ISSUED FROM ST. THOMAS HOSPITAL, CHETHIPUZHA DATED 11.04.2026